



\$~O-4

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(COMM) 572/2020 & I.A. 12668/2020, 12671/2020 &
12672/2020

ELSEVIER LTD. AND ORS.

.....Plaintiffs

Through: Mr. Amit Sibal, Senior Advocate
with Mr. Saikrishna Rajagopal,
Mr. Sidharth Chopra, Ms. Sneha
Jain, Ms. Savni D. Endlaw, Ms.
Sahil Sethi, Ms. Disha Sharma,
Ms. Saksham Dhingra, Ms.
Snehima Jauhari and Ms. Surabhi
Pande, Advocates.

Versus

ALEXANDRA ELBAKYAN AND ORS.

...Defendants

Through: Mr. Gopal Sankaranarayanan,
Senior Advocate with Ms. Nilesh
Jain, Mr. Rohan K. George, Ms.
Deeksha Dwivedi, Mr. Daniel
Abdullah, Ms. Sriya Sridhar and
Mr. Sumit Srivastava, Advocates
for defendant No.1.
Mr. Mithilesh Jaiswal, Advocate
for defendant No.4.
Mr. Harish Vaidyanathan Shankar,
CGSC for UOI with Ms. Kinjal
Shrivastava and Mr. Varun Kishore,
Advocates for defendant No.12 and
13.
Mr. Rohit Sharma, Mr. Rounak
Nayak, Mr. Atul Agarwal, Mr.
Arju Chaudhary, Ms. Renu



Kandpal and Mr. Pranav Bhaskar,
Advocates on behalf of Society for
Delhi Science Forum and Society
for Knowledge Commons.
Mr. Jawahar Raja, Advocate on
behalf of Intervenors Ram
Ramaswamy Medico Friend Circle
and Others.
Mr. K.R. Sasiprabhu and Mr.
Tushar Bhardwaj, Advocates for
defendant No.8.
Mr. Ashish Bhan, Mr. Dhritiman
Roy and Mr. Rajendra Dangwal,
Advocates for defendant No.11.

CORAM:
HON'BLE MR. JUSTICE J.R. MIDHA

ORDER
% **06.01.2021**

1. The hearing has been conducted through video conference.

CS(COMM) 572/2020

2. On 24th December, 2020, this Court issued notice whereupon Defendants No.1 and 8 accepted notice.

3. The notice issued to the other defendants have been served on defendants No.4, 7, 9, 12 and 13.

4. Learned counsel for defendants No.4, 11, 12 and 13 have entered appearance. There is no appearance on behalf of defendants No.7 and 9 despite service and, therefore, they are proceeded *ex-parte*.

5. Issue fresh notice to defendants No.2, 3, 6 and 10 by email, returnable on 23rd February, 2021.



6. Learned counsel for defendant No.1 seeks extension of time to file the written statement and reply to the applications. In the interest of justice further two weeks time is granted to defendant No.1 to file the written statement and reply to the applications. Defendant No.1 shall also file all relevant documents relating to this case within their power and possession along with the written statement.

7. Replication and rejoinder to the reply of defendant No.1 be filed by the plaintiffs within two weeks thereafter.

8. Both the parties shall file brief note of submissions not exceeding three pages (double space) along with copies of relevant pages of relevant documents on record and judgments on which they wish to rely with relevant portions duly highlighted for the convenience of this Court within one week of the completion of the pleadings.

9. The parties shall file additional two pages note to respond to the submissions of the opposite party within one week thereafter.

10. Learned counsels shall furnish the hardcopy of the written submissions along with duly highlighted documents/judgments to the Court Master at least three days before the next date of hearing.

I.A.197/2021 & I.A. /2021(to be registered) under Order I Rule 10(2) read with Order I Rule 8A of the Code of Civil Procedure

11. Issue notice. Learned counsel for the plaintiffs accepts notice. Let the reply to the application be filed within two weeks. Rejoinder within two weeks thereafter.

12. The applicants in both the applications are permitted to file the brief note of submissions in terms of the above and the applicants shall be heard at the time of hearing the plaintiffs' interlocutory applications.



13. The statement made by defendant No.1 in para 6.2 of the order dated 24th December, 2020 shall continue till the next date of hearing.
14. The order be uploaded on the website of this Court forthwith.

J.R. MIDHA, J.

JANUARY 06, 2021
ak